

Central Administrative Tribunal, Principal Bench

R.A. No.77 of 2004 In  
OA No.1000 of 2003

New Delhi this the 8th day of March, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)  
HON'BLE MR.S.A. SINGH, MEMBER (A)

A.K. Malhotra

...Review Applicant

Versus

Union of India and Others

..Respondents

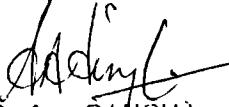
ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.77 of 2004 has been filed by the applicant for review of the order passed in OA No.1000 of 2003 on 29.12.2003.

2. By filing the present RA, the applicants wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review applicant was duly heard because the judgment was given after hearing the parties as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

  
(S.A. SINGH)  
MEMBER (A)

  
( KULDIP SINGH )  
MEMBER (J)

Rakesh